

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**(CAA)-237(PB)/2017**

**IN THE MATTER OF:**

Cargil Global Trading India Pvt. Ltd.  
And Cargill India Pvt. Ltd.

.... Applicant/petitioner

**Order under Section 230-232 of the Companies Act**

**Order delivered on 30.01.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR  
HON'BLE PRESIDENT**

**S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant/petitioner: Mr. Rajeev Kumar, Advocate

For RD/ROC (NR), Delhi: Mr. Manish Raj, Company Prosecutor


For the Income Tax Dept.: Ms. Easha Kadian, Advocate

For the OL : Mr. Ajeyo Sharma and Mr. Amish Tandon, Advs.

**ORDER**

Arguments heard. Order reserved.

  
**(M. M. KUMAR)  
PRESIDENT**

  
**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**